

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 90/MP/2020

- Subject : Petition under Sections 63 and 79 (1)(f) of the Electricity Act, 2003 read with statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 4.3.2016 executed between Gurgaon Palwal Transmission Limited and its Long-Term Transmission Customers for compensation due to Change in Law and seeking extension to the Scheduled Commissioning Date of the relevant elements of the Project on account of Force Majeure events.
- Date of Hearing : **19.1.2023**
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Gurgaon Palwal Transmission Limited (GPTL)
- Respondents : UTC, Chandigarh and 13 Ors.
- Parties Present : Shri Sitesh Mukherjee, Advocate, GPTL
Ms. Harneet Kaur, Advocate, GPTL
Shri Deep Rao Palepu, Advocate, GPTL
Shri Akshat Jain, Advocate, UPPCL
Shri Avdesh Mandloi, Advocate, UPPCL
Shri Raheel Kholi, Advocate, HVPNL
Shri Balaji Sivan, GPTL
Shri Aryaman Saxena, GPTL
Ms. Anisha Chopra, GPTL
Shri G. Saikumar, HVPNL

Record of Proceedings

Case was called out for virtual hearing.

2. Due to paucity of time, the matter could not be taken up for hearing and accordingly, was adjourned.
3. The Commission directed the Petitioner to file the following information within three weeks:
 - (a) Status of payment of transmission charges in respect of 400 kV D/C Aligarh-Prithla line (AP Line) and 400/220 kV Prithala GIS S/s (Prithala S/s) for which the Petitioner has declared the deemed COD;

(b) Status of utilization of downstream network of the transmission system; and

(c) Date of recovering of transmission charges for each element viz common pool or HVPNL or any other entity.

4. The Respondent, HVPNL is directed to submit on affidavit within two weeks the current status of 220 kV downstream system for evacuating power from 400/220 kV Prithala sub-station.

5. The Respondents/LTTCs are directed to file on affidavit within two weeks the status of Contract Performance Guarantee (CPG) submitted by the Petitioner.

6. The Petition shall be listed for hearing on 11.4.2023.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)